

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No.108
New IA/3470/ND/2024 IN IB/153/ND/2024

IN THE MATTER OF:

Central Bank Of India	...	Applicant
Versus		
Mr. Sandeep Sehgal	...	Respondent

Under Section 95(1) IBC

Order delivered on 10.07.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant :
For the Respondent :
For the RP : Adv. Deepa Gupta

HYBRID HEARING (PHYSICAL & VC)

ORDER

New IA/3470/ND/2024:-

Learned Counsel for the RP is present through VC and submitted that they filed an application to take on record the report of the RP. Issue notice to the Applicant and Personal Guarantor within 3 days and file proof of service Applicant and Personal Guarantor are directed to file their reply to the Report within a week's time from the date of receipt of the Report. List the matter on **01.08.2024.**

Sd/-

DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

Sd/-

MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)